

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA. 76 of 1996

Date of Order: 27.02.96.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M. S. Mukherjee, Administrative Member.

TAPAN KR. MISRA
-VS-
UNION OF INDIA & ORS.

O R D E R

Mr. S. K. Das, 1d. counsel, appears for the petitioner and Mr. C. Samaddar, 1d. counsel, appears for the respondents.

This application be listed for hearing regarding admission on 13.3.96. Mr. Samaddar, 1d. counsel, who appears for the respondents, may file reply at least a week before the next date.

In the meantime, hearing the 1d. counsel for both parties, on perusal of the application with annexures thereto and also in view of the urgency, we direct as an interim measure, that no recovery shall be made in terms of Order passed vide Annexure-E to the application till the next date if not such recovery has already been made. The respondents shall be at liberty to seek variation and/or vacation of the order passed above, after filing their reply.

Let a plain copy of this order be handed over to the 1d. counsel for both the parties.

M. S. Mukherjee
(M. S. Mukherjee)
Member(A)

A. K. Chatterjee
(A. K. Chatterjee)
Vice-Chairman.